

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.07.2012

OA No. 456/2012

Mr. Amit Mathur, Counsel for applicant.

The applicant has filed this OA feeling aggrieved from the panel prepared by the respondents for promotion to the post of Administrative Officer, Grade III through DPC dated 20.03.2012 whereby his name was ignored.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we deemed it proper to give liberty to the applicant first to file representation before the competent authority for redressal of his grievances within a period of 15 days from today. In case the representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to decide the representation expeditiously by a speaking order in accordance with the provision of law but in any case not later than 30 days from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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K. S. Rathore
(Justice K.S.Rathore)
Member (J)